

[Sh. Aziz Qureshi]

generally expected that fair, full and impartial justice will be made available to them.

[English]

MR. DEPUTY SPEAKER: You can continue on Monday or whenever it comes for discussion next time.

The House shall now take up Private members' business.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

Sixty-Seventh Report

[Translation]

SHRI CHANDRA KISHORE PATHAK:
I beg to move:

"That this House do agree with the Sixty-Seventh Report of Committee on Private Members' Bills and Resolutions presented to the House on 26th July, 1989 subject to the modification that—

(i) Para 3 and part (i) of para 7 relating to examination of Constitution (Amendment) Bill and

(ii) Sub-paras (1) and (2) of para 6 relating to allocation of time to resolutions be omitted."

[English]

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixty-Seventh Report of Committee on Private Members' Bills and Resolutions presented to the House on the 26th

July, 1989 subject to the modification that—

(i) para 3 and part (i) of para 7 relating to examination of Constitution (Amendment) Bill; and

(ii) sub-paras (1) and (2) of para 6 relating to allocation of time to resolutions; be omitted."

The motion was adopted.

15.32 hrs.

RESOLUTION RE: MEASURES TO
CONTROL POPULATION EXPLOSION—
CONTD

[English]

MR. DEPUTY-SPEAKER: The House shall now take up further discussion on the resolution moved by Dr. Krupasindhu Bhoi on the 31st March, 1989.

Shri Shantaram Naik.

SHRI SHANTARAM NAIK (Panaji): Mr. Deputy-Speaker, Sir, I stand here to support the Resolution moved by my friend and colleague Dr. Krupasindhu Bhoi on the 31st March, 1989. In fact, I would like to congratulate Dr. Bhoi for the exhaustive Resolution covering the various aspects of family welfare programmes and other allied matters. The stress that he has laid down in the resolution can be noted from the six salient features viz. (i) to recognise the family welfare programme as a national imperative; (ii) evolve a national consensus for acceptance of one child per couple norm by the people; (iii) raise the level of education of women; (iv) provide adequate health care to women and children; (v) lay down a uniform civil code for all citizens especially with regard to marriage and family welfare; and (vi) set up a National Population Commission to suggest measures to achieve the target of zero per cent population growth rate by the turn of the